

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 25.3.96.

RA 11/96 (OA 37/91)

Tej Singh Jain

... Applicant

Versus

Union of India and others

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

This is a Review Application by the applicant, Tej Singh Jain, seeking a review of the order passed in OA 37/91 on 28.11.95.

2. We have gone through the reasons given in the Review Application. The main ground on which review has been sought is that the Tribunal erroneously failed to consider whether the reasons given by the disciplinary authority for dis-agreeing with the findings of the enquiry officer are genuine, reasonable and relevant and these support the charge against the delinquent employee. It is also stated that the punishment awarded on the basis of frivolous and vague reasons is illegal. The grounds stated in this Review Application do not fall within the purview of Order XLVII Rule 1, of the Code of Civil Procedure. This Review Application is without any merit. It is, therefore, dismissed in limine by circulation.

(O.P. SHARMA)

MEMBER (A)

GK
(GOPAL KRISHNA)

VICE CHAIRMAN

VK